

Dated: 13th June, 2025

Order

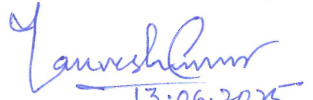
Subject: Extension of validity of the NOC for the Alcoholic Beverages Bottled in Origin & in Bulk-reg.

In exercise of the power conferred under regulation 14 (2) of Food Safety and Standards (Import) regulation 2017, for extension of validity of the NOC for the Alcoholic Beverages Bottled in Origin & in Bulk, it has been decided that for the imported consignments of alcoholic beverages bottled in origin & in bulk, containing more than 10 percent alcohol, which does not have an expiry date, the NOC issued as per the FSS (Import) Regulations, 2017 shall have a validity of 365 days. For consignments lying at ports Customs area beyond 365 days, on payment of visual inspection fee, visual inspection may be carried out for re-validation.

2. The revision in the validity of NOC for Alcoholic Beverages is done to facilitate ease of doing business while ensuring the safety of food imported into India. This office order supersedes previous order/direction issued in this regard.

3. This issues with the approval of the Competent Authority.

Yours sincerely,


13.06.2025
(Manvesh Kumar, IRS)
Director (Imports)
dir-imports@fssai.gov.in

To

1. All Authorised Officers, FSSAI, for compliance of the above order
2. JS(Customs), CBIC – with a request to circulate to all officials of Customs Department working as FSSAI Authorised Officers, for compliance.

Copy for information to:

1. PS to CEO
2. PA to ED (HR)
3. CITO (for uploading on the FSSAI website)